

Title: Regarding reported irregularities in the allotment of land to Co-operative Group Housing Societies in Delhi.

...(Interruptions)

MR. SPEAKER: I know what to do. Please have a little patience and some respect for the Chair.

...(Interruptions)

MR. SPEAKER: Everybody has to sit and you are not doing any favour to anybody.

**प्रो. विजय कुमार मल्होत्रा (दक्षिण दिल्ली)** : अध्यक्ष जी, पर्सों दिल्ली में, सी.बी.आई. ने लगभग 75 जगहों पर छापे डाले, रेड किया और करीब 5000 करोड़ रुपए का एक भूमि स्केम बेनकाब किया।

अध्यक्ष जी, हाइकोर्ट ने यह मामला अपने हाथ में लिया था। पिछले एक साल से वह लगातार इस बात की कोशिश कर रहा था कि यह जो धांधली हो रही है, स्केम हो रहा है, इसकी किसी तरह से जांच की जाए। हाइकोर्ट ने जो बात कही, वह बहुत ही सीरियस है।

"Rejecting the contention of the Union Urban Development Ministry on the housing policy for economically weaker sections of the society, the Court wondered how a scam of this magnitude was taking place in the Capital, the seat of President, Prime Minister and the Supreme Court."

जिसमें प्रधानमंत्री रहते हैं, सुप्रीम कोर्ट है, इण्डिया के प्रेसीडेंट रहते हैं, यहां पर हमारे माननीय मंत्री महोदय रहते हैं, वहां पर 5000 करोड़ रुपये का लगातार स्केम होता रहा और उसके बारे में जांच करने के लिए हाई कोर्ट बार-बार कहती रही। जब उनकी हियरिंग की डेट आ गई, तब जाकर सी.बी.आई. ने कुछ जगह पर छापे मारा और 4-5 हजार करोड़ रुपये के स्केम को बेनकाब किया।

अध्यक्ष महोदय, इसमें हो क्या रहा है, हो यह रहा है कि 1900 सोसायटियां हैं और उन को आपरेटिव सोसायटियों में से 800 डिफंक्ट हो गईं। उन 800 सोसायटियों को दोबारा जगह देने की बात कर दी गई और जो जगह उनको देनी थी, वह सारी बिल्डर्स ने, माफिया ने अपने हाथ में ले ली और अपने हाथ में लेकर उसको बेचना शुरू कर दिया। मिनिस्ट्री ने अपना एफीडेविट दिया है, जिसमें उन्होंने यह भी कहा कि 25 हजार रुपये हम वीकर सैक्शंस के लिए उनसे ले रहे हैं, पर वीकर सैक्शन के किसी एक भी आदमी को 25 हजार रुपये लेने के बाद भी मकान नहीं मिला और जो मकान मिले, वे सारे के सारे बड़े-बड़े लोगों को पावर ऑफ एटार्नी पर बिल्डर्स माफिया द्वारा बेच दिये गये।

दिल्ली के एक मंत्री के बारे में यह बात कही है कि उनके विभाग में तीन बार रेड हुई। CBI raided his Department three times. यह जो इतनी बड़ी घटना हो रही है, उसमें मिनिस्ट्री ने यह कहा है और सी.बी.आई. ने यह कहा है कि हमारे पास स्टाफ नहीं है कि हम इसकी पूरी जांच कर सकें। इस पर हाई कोर्ट ने बहुत लताड़ लगाई है और मिनिस्ट्री से यह कहा है कि आप इनको स्टाफ दीजिए, इनको जितना पैसा चाहिए, वह दीजिए और डी.आई.जी. की अध्यक्षता में कमेटी बनाइये।

मैं मंत्री महोदय से कहना चाहूंगा कि इसको कारपेट के नीचे न डालें और कुछ लोगों को बचाने की कोशिश न करें, चाहे वे पोलीटीशियंस हों, चाहे दिल्ली सरकार के मंत्री हों, चाहे कोई और हों। किसी को बचाने के बजाय सीधे तौर पर हाई कोर्ट ने जो डायरेक्शंस दिये हैं, उसके उत्तर में इसको पूरी तरह से बेनकाब किया जाये, दो गि लोगों को सजा दी जाये और जिन गरीब आदमियों को प्लॉट मिलने थे, वे प्लॉट्स उन गरीब आदमियों को दिलाये जायें।

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD)**: Sir, since the subject has already attracted a lot of attention of the electronic media, print media, and as it is also a matter of grave concern for all of us, the Members of Parliament, I would like to speak on the facts ascertained by me so far in connection with the reported scam in the allotment of land to the Cooperative Group Housing Societies in Delhi are as follows:-

DDA in discharge of its obligation for providing shelter to different categories of persons makes houses of different categories on its own and also allots land to Cooperative Group Housing Societies, besides giving some plots under Rohini Registration scheme or plots in lieu of large-scale acquisition of land.

In September, 2003, DDA asked the Registrar of Cooperative Societies, Delhi to verify and forward names of 80 Cooperative Group Housing Societies for consideration of allotment of land by the Authority.

I wish to clarify here that while DDA allots land to Cooperative Group Housing Societies, the list of societies in order of their seniority, with duly verified membership of the same are forwarded to the Delhi Development Authority by the Registrar of Cooperative Societies, Delhi.

Since the number of plots available with DDA for allotment to Cooperative Group Housing Societies was limited, it was intimated to the Registrar of Cooperative Societies, Delhi that names of eligible societies be forwarded by 31<sup>st</sup> October, 2003.

The Registrar of Cooperative Societies, however, continued to send more and more names. The Registrar of Cooperative Societies, Delhi forwarded in different installments a total of 135 societies to DDA.

In the meantime, allegations were being levelled as regards the *inter se* seniority of the Cooperative Group Housing Societies recommended by the Registrar as also the membership of the societies, which were alleged to be bogus.

In the meantime, a writ petition was filed in the High Court of Delhi titled Yogiraj Krishna CGHS vs DDA and Others making allegations with reference to the list of 35 societies sent by Registrar of Cooperative Societies on 30<sup>th</sup> May, 2004. Therefore, the DDA referred the entire matter to the Registrar of Cooperative Societies for proper verification and report before allotment of land could be considered to the Cooperative Group Housing Societies.

On the basis of the verification and investigation done by the Registrar of Cooperative Societies, Delhi, it was noticed that indeed there were irregularities in the entire process of forwarding of names and verification of the membership of the Cooperative Group Housing Societies.

Sir, I would like to congratulate the Chairman of the DDA and the Lt. Governor Mr. Joshi. In July 2005, it was the Lt. Governor of Delhi who ordered that five cases, viz., Taj Society, Sartaz Society, AMP Society, Venkateshwar Society and Rejeshwari Society be referred to the CBI for investigation and in respect of the remaining 130 cases, inquiries be conducted by the Departmental officials. So, it was the Lt. Governor who has initiated the CBI inquiry and let there be no illusion on that. The CBI took up investigation of these cases which were referred by the Lt. Governor and conducted raids on 1<sup>st</sup> August, 2005 at the residences of some officials and alleged scamsters.

The hon. High Court of Delhi – it came into the picture later on - in the matter pending before it, passed an order on 2<sup>nd</sup> August, 2005 that all the 135 cases should be investigated by the CBI. So, as a matter of fact, it was the Lt. Governor who initiated this. I think there is a misgiving that a scam has taken place. No scam has taken place. It has been prevented by the active participation of vigilant officers of the DDA.

Thus, it will be seen that no land has been allotted to any of these 135 Cooperative Group Housing Societies. Their names had only been forwarded by the Registrar of Cooperative Societies, Delhi to DDA. But DDA returned them back for proper scrutiny and verification. During this verification, irregularities came to notice; hence the investigation.

In this case, as a matter of fact, the scam has been prevented by the vigil and caution exercised by the DDA and the Lt. Governor.

Hon. Speaker, Sir, let me assure this House that once the CBI inquiry ordered by the Lt. Governor and subsequently also by the High Court, is complete the Government will take stern and exemplary action against those found guilty.

PROF. VIJAY KUMAR MALHOTRA : The only point I am asking is referring it to 2003. In 2003, there was Congress Government in Delhi.

SHRI GHULAM NABI AZAD: Did I say who has done it?

PROF. VIJAY KUMAR MALHOTRA : I have not charged the DDA. I have charged the Registrar of Cooperative Societies.

SHRI GHULAM NABI AZAD: Did I say who is responsible? I have not said that. I have even said no scam has taken place. The vigilant officers of the DDA have prevented a scam.

PROF. VIJAY KUMAR MALHOTRA : The charge is not against the DDA. The charge is against the Delhi Government's Registrar of Cooperative Societies against whom you should take action.

SHRI GHULAM NABI AZAD: Did I say, 'You have done it', or 'He has done it'? I have only given the sequence.

MR. SPEAKER: He has already responded to this. In a sense you are lucky that your matter has been responded to. Others are not so lucky.

Now, Shri Sukhdev Singh Dhindsa, only on the turban issue.

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